

its policy in this regard so that recommendations may be implemented with immediate effect.

*(Interruptions)*

[*English*]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Sir, just a minute. You must be knowing Shri Rahul Sankarityayan. He was a scholar who spanned the ancient with the future.

MR. SPEAKER: I do think that the Government will taken note of the suggestion given by Shri Yadav and nothing more is required to be said.

SHRI NIRMAL KANTI CHATTERJEE: The entire House can join him by suggesting that the Government *(Interruptions)*

MR. SPEAKER: I agree with you. The House will join Shri Yadav in paying respects to his memory.

SHRI BASUDEB ACHARIA (Bankura): Sir, on the occasion of his birth centenary, documentary or a tele-serial should be prepared and shown on the T.V. This is our suggestion. *(Interruptions)*

[*Translation*]

SHRI ANAND AHIRWAR (Sagar): Mr. Speaker, Sir, with great distress I have to say that several people have been affected in Bina city of Sagar district in Madhya Pradesh on 30th March by 'Atikraman Hatao' (Remove Encroachment) drive and the State administration has crossed all limits by taming one-sided action. In other districts of Madhya Pradesh also several people have been affected by 'Atikraman Hatao' drive. Neither the Government nor the administration is maintaining any order there. The Govern-

ment of Madhya Pradesh has crossed limits and democracy is being murdered openly. BJP is action of the administration, harassing and terrorising selected person enlisting the cooperation of dacoits and robbers by the administration and running of administration with their cooperation are all misuse of power by Government. Injustice is also being meted out to people. Those who have land, have lease-deeds of shops or houses with all the administrative formalities complete are being harassed and their lease-deeds are being torn off by the Government officers on the spot in the midst of thousands of people. When people objected to it, the police arrested them on false charges. To hurl abuses on the public by the Government officers has become common.

Whatever happened in Bina city of Sagar district on 30th March, 1992 – getting a shop forcibly vacated and setting up a police post in place of it – proves that general public is developing a feeling that there is no popular rule in Madhya Pradesh.

DR. LAXMINARAYAN PANDEYA (Mandesaur): Mr. Speaker, Sir, will there be discussion in this House daily on the administrative machinery of Madhya Pradesh. Will this House discuss the administration of Madhya Pradesh or whether the questions about day-to-day working of Madhya Pradesh will be raised here. This question is clearly about the Government of Madhya Pradesh and it is absolutely wrong to raise such questions in this House. This House should not discuss any issue about the Government of Madhya Pradesh..... *(Interruptions)*

MR. SPEAKER: You should ask the M.L.As of your party Congress to raise such issues. *(Interruptions)*

DR. LAXMINARAYAN PANDEYA: The hon. Members should not say mischievous things deliberately. *(Interruptions)*

MR. SPEAKER: Let this question be raised in the Assembly of Madhya Pradesh.

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, yesterday in my constituency, South Delhi, there was an encounter between terrorists and policemen in the afternoon. Here, I am underlining the word policemen because there was no police officer there at that time. There were only three police constables who killed two terrorists and an innocent passerby Ravi Khanna was also killed there. Two terrorists were arrested in this encounter and two were killed. The name of one of the terrorists killed by bullet of police is Rajendra alias Raje, who was brother of Penta who committed suicide by eating cyanide during operation Black Thunder. The name of other terrorist, who was killed, is Harbhajan Singh. The two arrested terrorists are Balbeer Singh Chima and Amarpal Singh. Delhi police was in search of these terrorists in connection with murder of B.J.P. leader Shri Hansraj Sethi, the member of Metropolitan Council and his associate Shri Munjal. Both of them were arrested in yesterday's encounter. Ravi Khanna, a 32 year old youth of Katra Neel, Chandni Chowk met a tragic death. In this connection I would like to raise three points here in this House.

First of all I would like to praise those three policemen, though normally the police are not praised, but Mr. Speaker, Sir, yesterday I had myself gone there and I met those policemen who challenged the terrorists with a revolver, whereas the terrorists were armed with A.K.-47 rifles. In spite of all this they went there in plain clothes and the way in which they acted promptly and steadfastly and displayed bravery, courage and duty consciousness was commendable. The police authorities have given orders for their elevation, but yesterday I gave those personnel one thousand rupees each as an award on the spot from my side. I have all

peraise for them, which should go on record here.

The second thing I would like to say that the Delhi police should take a lesson from yesterday's happening because the terrorists have started making inroads outside Punjab as well. Yesterday's incident has made it clear that terrorist hide-outs exist in Delhi also about which the C.B.I. is aware of and other intelligence agencies are also aware of it. To ensure that no major mishap takes place the Delhi Police will have to remain very alert and vigilant and the terrorist hide-outs will have to be smashed.

The unfortunate aspect of this tragedy is that while this terrible action was taking place a man called Ravi Khanna died in the cross fire. This happened at about 3.30 p.m.

MR. SPEAKER: You have taken too much time.

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, that poor fellow was admitted to the hospital at 4.20 p.m. and he succumbed to his injuries at 5.00 p.m. The members of his family had met me, they said that if he had been taken to the hospital immediately on being injured and properly treated, then he would not have died. He was taken to hospital in a private van. No police or hospital van was provided. His sad demise was due to the negligence by of the authorities.

He got married in 1986, he has a 6 year son and a daughter aged 4 years. His widow is only 28 years old, who has no means of livelihood. That is why I request you that the dependents of Ravi should be given Rs. 2 lakh as compensation and a D.D.A flat and his wife should be provided a job in Delhi Administration, so that his widow and children can spend the rest of their lives in peace. I also want that the Home Minister